GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4774 ANSWERED ON:25.08.2010 CONSTITUTION OF JBCCI Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of COAL be pleased to state:

(a) whether the Government has any role in constituting Joint Bipartite Committee for Coal Industry (JBCCI);

(b) if so, there details thereof alongwith its aims and objectives and the tenure of the said Committee;

(c) whether the Government proposes to resolve all the pending issues of coal mines workers through this Committee;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether some labour unions have recently protested against the constitution of JBCCI;and

(f) If so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): Joint Bipartite Committee for the Coal Industry (JBCCI) is constituted with the approval of the Government and in accordance with the guidelines issued by the Department of Public Enterprises.

(b): JBCCI is a committee consisting of the management and representatives of Central Trade Unions operating in the coal industry, which negotiates and decides the wages and salaries and other allowances for the workers of the coal industry. In 1973, a Joint Bipartite Wage Negotiations Committee for the coal industry was set up which later came to be known as the JBCCI. The tenure of one JBCCI exists till the next committee is constituted. The last JBCCI (JBCCI-VIII) was constituted on 18.5.2007. Under JBCCI-VIII, the National Coal Wage Agreement-VIII (NCWA-VIII) was signed on 24th Jan., 2009. The validity period of NCWA- VIII is for 5 years from 1.7.2006 to 30.6.2011.

(c) & (d): The scope of the NCWA covers the wage structure including dearness allowance, fitment in the revised pay, fringe benefits, service conditions, welfare, social security, pension and safety of the employees. All the pending issues on these matters are resolved through the JBCCI. In the NCWA, which is signed by the JBCCI, there is a provision to constitute a Standardization Committee, which discuss and decide any issue arising in this regard. Decided issues are accepted by the management and the employees of the coal industry.

(e) & (f): Labour unions, who are not represented in the JBCCI, raise the issue for inclusion of their union also in the JBCCI. Recently, one of such labour unions, viz. National Front of Indian Trade Unions with headquarters at Dhanbad represented against the present JBCCI and requested for reconstitution of the JBCCI by including their union also. Their request could not be acceded to as they are not having adequate representation in CIL and its subsidiary coal companies